

FORM A2

(To be completed by the applicant)

(For payments other than imports of goods and remittances covering intermediary trade)

AD Code No. _____

Form No. _____

(To be filled in by the Authorised Dealer)

Currency _____ Amount _____ Equivalent to Rs. _____

(To be completed by the Authorised Dealer)

Application for Remittance AbroadI/We _____
(Name of applicant remitter)

PAN No. _____

Address _____

authorize

(Name of AD branch)To debit my Savings Bank/ Current/ RFC/ EEFC A/c. No. _____
together with their charges and

* a) Issue a draft: Beneficiary's Name _____

Address _____

* b) Effect the foreign exchange remittance directly –

1) Beneficiary's Name _____

2) Name and address of the bank _____

3) Account No. _____

* c) Issue travellers cheques for _____

* d) Issue foreign currency notes for _____

Amount (specify currency) _____

* (Strike out whichever is not applicable) for the purpose/s indicated below

2) To be filled in by residents only if the remittance is made under LRS

Sr. No.	Whether under LRS (Yes/No)	Purpose Code	Description

(3) Payment for import of services (Purpose Group Nos. 02, 03, 05, 06, 07, 08, 09, 10, 11, 15, 16 or 17), please indicate:

“Name of the country providing ultimate services: ……………”

(Remitter should put a tick (√) against an appropriate purpose code. In case of doubt/difficulty, the AD bank should be consulted).

Declaration

(Under FEMA 1999)

1. I,(Name), hereby declare that the total amount of foreign exchange purchased from or remitted through, all sources in India during the financial year including this application is as per the extant FEMA Regulations and certify that the source of funds for making the said remittance belongs to me and the foreign exchange will not be used for prohibited purposes / **Foreign exchange purchased from you is for the purpose indicated above.**

Details of the remittances made/transactions effected under the Liberalised Remittance Scheme in the current Financial Year (April-March).....

Sr. No.	Date	Amount	Name and address of AD branch/FFMC through which the transaction has been effected

Signature of the applicant

(Name)

Date:

Certificate by the Authorised Dealer

This is to certify that the remittance is not being made by/ to ineligible entities and that the remittance is in conformity with the instructions issued by the Reserve Bank from time to time under the Scheme.

Name and designation of the authorised official:

Stamp and seal

Signature:

Date: